

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

Appeal No.174/2017

In the matter of

Rashmi Westend Hotels (P) Limited

... PETITIONER

SECTION :

Under Section 252

Order delivered on 09.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant : -

For the Respondent/Corporate Debtor : -

For the Intervener : Mr. Manish Raj, Co. Prosecutor/(RD)
Ms. Lakshmi Gurung, Standing
Counsel, Income tax Deptt.

ORDER

Learned Counsel for the petitioner is present. It is represented by the Ld. Counsel for the petitioner that in compliance to the directions dated 14.11.2017 passed by this Tribunal, a copy of the petition along with annexure has been duly served to the Income tax Department as well as to the Standing Counsel, Ms. Lakshmi Gurung, who is appearing before this Tribunal for income tax matters. Ld. representative for the RD/ROC seeks finally two weeks time to file the report for ROC. In relation to the Income tax Department also, the same plea is made.

Taking into consideration the said representations of the statutory authorities or by RD, two weeks time is finally granted to file their observations/objections, if any. A copy of the representation/observations shall be made available to the Ld. Counsel for the petitioner in advance.

Post the matter on 01.2.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
09.1.2018